

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE THIRTY FIRST DAY OF JULY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 24975 OF 2026

Between:

Panga Charan Teja, S/o. Muttaiah, Aged about 20 years, Occupation Student,
R/o. H.No. 4-39/1, SC Colony, Ponugodu, Nalgonda District, Telangana -
508201.

.....PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Home Department, Dr.B.R. Ambedkar Secretariat, Hyderabad.
2. The State of Andhra Pradesh, Represented by its Principal Secretary, Home Department, Government of Andhra Pradesh.
3. The Director General of Police, State of Andhra Pradesh.
4. The Station House Officer / Investigating Officer, Alipiri Police Station, Tirupati, Andhra Pradesh.
5. The Branch Manager, State Bank Of India, Garidepally Branch, H.No. 2-59/1/1, Kalmacheruvu Road, Garidepally Mandal, Nalgonda District, Telangana -508201.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate order or direction, more particularly one in the nature of a Writ of Mandamus, declaring the action of Respondent No.3 in directing Respondent Nos.4 and 5 to freeze/place a lien upon the Petitioner's Savings Bank Account bearing No.40748899757 as illegal, arbitrary, unreasonable, unconstitutional and

violative of Articles 14 and 21 of the Constitution of India, and consequently direct the Respondents to forthwith remove the debit freeze/lien in its entirety and permit me to operate the said account without let, hindrance or restriction of any nature.

I.A.NO:1 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent Nos.4 and 5 to release, pending disposal of this Writ Petition, so much of the balance as represents the scholarship amount and other admittedly untainted funds. to enable him to discharge his college fee obligations and continue his education without interruption.

Counsel for the Petitioner : SRI BILLA KOMAL VARMA

**Counsel for the Respondent Nos.1 to 4 : SRI B.RAJESHWAR REDDY, AGP
FOR HOME**

Counsel for the Respondent No.5 : --

The Court made the following ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND**

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.24975 of 2026

DATE: 31.07.2026

BETWEEN:

Panga Charan Teja

....Petitioner

AND

The Telangana State, Represented by
the Principal Secretary, Home
Department and 4 others.

....Respondents

ORDER

Heard Mrs. B. Komal Varma learned counsel for petitioner and
Mr. B.Rajeshwar Reddy, learned Government Pleader for Home,
Andhra Pradesh appearing for respondent Nos. 2 to 4 and perused
the record.

2. The present writ petition is filed with the following prayer:

".....to issue an appropriate order or direction, more particularly one in the nature of a Writ of Mandamus, declaring the action of Respondent No.3 in directing Respondent Nos.4 and 5 to freeze/place a lien upon the Petitioner's Savings Bank Account bearing No.40748899757 as illegal, arbitrary, unreasonable, unconstitutional and violative of Articles 14 and 21 of the Constitution of India, and consequently direct the Respondents to forthwith remove the debit freeze/lien in its entirety and permit me to operate the said account without let, hindrance or restriction of any nature such other order(s) or further relief(s) as this

Hon'ble Court may deem just, fit and proper in the facts and circumstances of the case, in the interest of justice."

3. The petitioner, a student pursuing an engineering course, claims that his bank account was frozen at the instance of the Cyber Crime Police of the State of Andhra Pradesh in connection with an alleged fraudulent transaction involving a sum of Rs.9,999/-, which was credited to his account on 13.03.2026. The petitioner asserts that he had no knowledge of the nature or source of the said transaction and that, immediately upon receipt, he transferred the amount to his friend, at whose request the transaction had been routed through his account. According to the petitioner, no part of the disputed amount remains in his account, and the existing balance comprises entirely legitimate funds, including a scholarship amount of Rs.45,200/- credited on 22.06.2026. Petitioner contends that the continued freezing of the entire account is arbitrary and disproportionate, violates the principles of natural justice, and has caused severe hardship by preventing him from paying his college fees.

4. At the outset, this Court is of the considered view that a part of cause of action may incidentally have arisen within the territorial limits of this Court on account of the implementation of the impugned debit freeze by respondent No.5. However, the substantial and integral cause of action emanates from the actions of respondent Nos.2 to 4, who are authorities of the State of Andhra Pradesh. The impugned direction to freeze the petitioner's bank account is stated

to have originated from the Cyber Crime Police of the State of Andhra Pradesh through respondent No.4. In such circumstances, this Court considers it appropriate to exercise judicial self-restraint in the matter of territorial jurisdiction and declines to entertain the present Writ Petition.

5. The scope of territorial jurisdiction under Article 226(2) of the Constitution of India is well settled. A High Court may exercise jurisdiction where the cause of action, wholly or in part, arises within its territorial limits. The mere existence of an incidental fact within the territorial limits would not confer jurisdiction unless it constitutes an integral, essential, or material part of the cause of action.

6. In the present case, although the petitioner's Savings Bank Account is maintained in the State of Telangana and the debit freeze is being implemented through respondent No.5, the origin and source of the impugned action lie in the directions issued by respondent Nos.2 to 4, who are authorities of the State of Andhra Pradesh. The debit freeze was imposed pursuant to an investigation being conducted by the Station House Officer (SHO), Alipiri Police Station, Tirupati, Andhra Pradesh. Therefore, the substantial and material part of the cause of action arises from the actions of respondent Nos.2 to 4, who are amenable to the territorial jurisdiction of the High Court of Andhra Pradesh, whereas the

implementation of the debit freeze by respondent No.5 is merely consequential to the directions issued by the investigating agency.

7. For the foregoing reasons, we are of the considered view that this Court lacks territorial jurisdiction to entertain the present Writ Petition. The challenge in the present Writ Petition is directed primarily against the action of respondent Nos.2 to 4, who are authorities of the State of Andhra Pradesh. However, the petitioner is at liberty to approach the High Court of Andhra Pradesh or any other competent forum for appropriate relief.

8. Accordingly, the writ petition is dismissed. The petitioner is at liberty to approach the High Court of Andhra Pradesh or any other competent forum for appropriate relief.

As a sequel, miscellaneous petitions, pending if any, stand closed. No costs.

**SD/- B.REKHA RANI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI. BILLA KOMAL VARMA, Advocate [OPUC]
3. Two CD Copies

SA

TKS

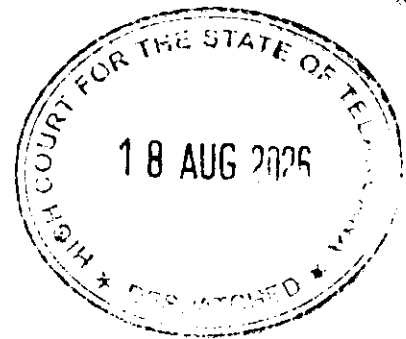


HIGH COURT

DATED: 31/07/2026

ORDER

WP.No.24975 of 2026



**DISMISSING THE W.P
WITHOUT COSTS.**

Gmt
14/8/26